

**Before Shri R.S. Virk, District Judge (RETD.)**

appointed to hear objections/representations in the matter of PACL Ltd.

(as referred to in the orders dated 15/11/2017, 13/04/2018, 02/07/2018 and 07/12/2018 of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI, and notified in SEBI Press release no. 66 dated 08/12/2017).

**File no. 613**

- Applicants :**
- (i) Shri Mohar Kumar Jha s/o Uday Kant Jha, Delhi  
(Registration No. U032198431 dated 13-08-2009);
  - (ii) Smt Sanjana Jha w/o Mohar Jha, Delhi  
(Registration No. U032452004 dated 20-11-2012);
  - (iii) Smt Urmila s/o Vinod Kumar, Delhi  
(Registration No. U032397584 dated 21-11-2011);
  - (iv) Smt Kanchan w/o Jitender Thakur, Delhi  
(Registration No. U032453761 dated 08-12-2012);
  - (v) Shri Vivek Kumar Jha s/o Shri Satish Jha, Delhi  
(Registration No. U032369291 dated 16-05-2011);
  - (vi) Smt. Shiv Kumari w/o Shri Ram Udhar Singh, Delhi  
(Registration No. U032476941 dated 29-07-2013),  
(Registration No. U032402851 dated 22-12-2011);
  - (vii) Shri Ram Udaar Singh w/o Shri Kant Singh, Delhi  
(Registration No. U032440075 dated 03-08-2012);
  - (viii) Shri Abdul Raja s/o Jamaluddin, Delhi  
(Registration No. U032311080 dated 18-11-2010);
  - (ix) Smt Nankuna Devi, w/o Chhedi Lal, Delhi  
(Registration No. U032281124 dated 21-07-2010);
  - (x) Shri Raj Kumar, s/o Tara Wati w/o Daya Ram, Delhi  
(Registration No. U032477342 dated 31-07-2013)
  - (xi) Shri Ramsurat, s/o Firtu, Ambedkar Nagar, Uttar Pradesh  
(Registration No. U032215302 dated 31-10-2009)
  - (xii) Mr. Gulam Farooque, s/o Meeraj Ahmad, Delhi  
(Registration No. U032295783 dated 20-09-2010)
  - (xiii) Mrs. Israt Jahan, w/o Meeraj Ahmad, Delhi  
(Registration No. U032385674 dated 17-08-2011)
  - (xiv) Musarrat Jahan, d/o Meeraj Ahmad, Delhi  
(Registration No. U032282006 dated 26-07-2010)
  - (xv) Mr. Gulam Farooque, s/o Meeraj Ahmad, Delhi  
(Registration No. U032282007 dated 26-07-2010)
  - (xvi) Shri Mahesh Kumar, s/o Sundar Lal, Delhi  
(Registration No. U032215304 dated 31-10-2009)  
(Registration No. U032228691 dated 02-01-2010)
  - (xvii) Shri Ramesh Kumar s/o Kalu Ram, Delhi  
(Registration No. U032252361 dated 22-03-2010)

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- (xviii) (Registration No. U032281125 dated 21-07-2010)  
Shri Gauri Shankar s/o Jair Ram Verma, Delhi  
(Registration No. U032476069 dated 16-07-2013)
- (xix) Smt Vimla Devi w/o Paras Nath, Delhi  
(Registration No. U032428768 dated 21-07-2010)
- (xx) Shri Vishal s/o Hari Lal, Delhi  
(Registration No. U032178695 dated 28-01-2009)  
(Registration No. U032178693 dated 20-01-2009)  
(Registration No. U032215305 dated 31-10-2009)
- (xxi) Shri Surajbhan s/o Ram Nath, Delhi  
(Registration No. U032357744 dated 18-04-2011)
- (xxii) Smt. Santosh d/o Vijay Kumar, Delhi  
(Registration No. U032278467 dated 10-07-2010)

**Present** : None

**Order** :

1. This common order will dispose off the twenty two applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.
2. The applicant Shri Mohar Kumar Jha s/o Uday Kant Jha seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 13/08/2009 as per registration certificate no. U032198431 dated 13/08/2009 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 13/02/2015 but he has not heard anything further from PACL.
3. The applicant Smt Sanjana Jha s/o Mohar Jha seeks refund of Rs. 15,000/- with the averment that she had invested the said amount with PACL India Ltd on 20/11/2012 as per registration certificate no. U032452004 dated 20/11/2012 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 20/11/2022 but she has not heard anything further from PACL.
4. The applicant Smt Urmila w/o Vinod Kumar seeks refund of Rs. 20,000/- with the averment that she had invested the said amount with PACL India Ltd on 21/11/2011 as per registration certificate no. U032397584 dated 21/11/2011 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 21/05/2017 but she has not heard anything further from PACL.
5. The applicant Smt Kanchan w/o Jitender Thakur seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on

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08/12/2012 as per registration certificate no. U032453761 dated 08/12/2012 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 08/12/2018 but she has not heard anything further from PACL.

6. The applicant Shri Vivek Kumar Jha s/o Satish Jha seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 16/05/2011 as per registration certificate no. U032369291 dated 16/05/2011 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 16/11/2016 but he has not heard anything further from PACL.

7. (a) The applicant Smt Shiv Kumari w/o Ram Udar Singh seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/07/2013 as per registration certificate no. U032476941 dated 29/07/2013 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 29/10/2019 but he has not heard anything further from PACL.

(b) The applicant Smt Shiv Kumari w/o Ram Udar Singh seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 22/12/2011 as per registration certificate no. U032402851 dated 22/12/2011 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 22/06/2017 but he has not heard anything further from PACL.

8. The applicant Shri Ram Udar Singh s/o Kant Singh seeks refund of Rs. 37,500/- with the averment that he had invested the said amount with PACL India Ltd on 03/08/2012 as per registration certificate no. U032440015 dated 03/08/2012 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 03/08/2018 but he has not heard anything further from PACL.

9. The applicant Abdul Raja s/o Jamal Uddin seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 18/11/2010 as per registration certificate no. U032311080 dated 18/11/2010 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 18/11/2017 but he has not heard anything further from PACL.

10. The applicant Smt Nankuna Devi w/o Chhedi Lal seeks refund of Rs. 45,000/- with the averment that he had invested the said amount with PACL India Ltd on 21/07/2010 as per registration certificate no. U032281124 dated 21/07/2010 for

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allotment of 900 Sq. Yd. plot. It is contended that the said agreement has matured on 27/07/2016 but he has not heard anything further from PACL.

11. The applicant Shri Raj Kumar s/o Daya Ram seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 31/07/2013 as per registration certificate no. U032477342 dated 31/07/2013 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 31/10/2019 but he has not heard anything further from PACL.

12. The applicant Shri Ram Surat s/o Firtu seeks refund of Rs. 62,500/- with the averment that he had invested the said amount with PACL India Ltd on 03/11/2009 as per registration certificate no. U032215302 dated 31/10/2009 for allotment of 1250 Sq. Yd. plot. It is contended that the said agreement has matured on 31/10/2016 but he has not heard anything further from PACL.

13. The applicant Gulam Farooque s/o Meeraj Ahmad seeks refund of Rs. 15,000/- with the averment that he had invested the said amount with PACL India Ltd on 20/09/2010 as per registration certificate no. U032295783 dated 20/09/2010 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 20/09/2016 but he has not heard anything further from PACL.

14. The applicant Israt Jahan w/o Meeraj Ahmad seeks refund of Rs. 7,500/- with the averment that she had invested the said amount with PACL India Ltd on 17/08/2011 as per registration certificate no. U032385674 dated 17/08/2011 for allotment of 150Sq. Yd. plot. It is contended that the said agreement has matured on 17/08/2021 but she has not heard anything further from PACL.

15. The applicant Musarrat Jahan d/o Meeraj Ahmad seeks refund of Rs. 37,500/- with the averment that she had invested the said amount with PACL India Ltd on 26/07/2010 as per registration certificate no. U032282006 dated 26/07/2010 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 26/07/2016 but he has not heard anything further from PACL.

16. The applicant Gulam Farooque s/o Meeraj Ahmad seeks refund of Rs. 37,500/- with the averment that he had invested the said amount with PACL India Ltd on 26/07/2010 as per registration certificate no. U032282007 dated 26/07/2010 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 26/07/2016 but he has not heard anything further from PACL.

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17. (a) The applicant Shri Mahesh Kumar s/o Sundar Lal seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 31/10/2009 as per registration certificate no. U032215304 dated 31/10/2009 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 31/10/2016 but he has not heard anything further from PACL.
- (b) The applicant Shri Mahesh Kumar s/o Sundar Lal seeks refund of Rs. 50,000/- with the averment that he had invested the said amount with PACL India Ltd on 02/01/2010 as per registration certificate no. U032228691 dated 02/01/2010 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 02/01/2016 but he has not heard anything further from PACL.
18. (a) The applicant Shri Ramesh Kumar s/o Kalu Ram seeks refund of Rs. 1,00,000/- with the averment that he had invested the said amount with PACL India Ltd on 02/03/2010 as per registration certificate no. U032252361 dated 02/03/2010 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 22/03/2017 but he has not heard anything further from PACL.
- (b) The applicant Shri Ramesh Kumar s/o Kalu Ram seeks refund of Rs. 75,000/- with the averment that he had invested the said amount with PACL India Ltd on 21/07/2010 as per registration certificate no. U032281125 dated 21/07/2010 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 21/07/2016 but he has not heard anything further from PACL.
19. The applicant Shri Gauri Shankar s/o Jai Ram Verma seeks refund of Rs. 37,500/- with the averment that he had invested the said amount with PACL India Ltd on 16/07/2013 as per registration certificate no. U032476069 dated 16/07/2013 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 16/07/2019 but he has not heard anything further from PACL.
20. The applicant Smt Vimla Devi w/o Parasnath seeks refund of Rs. 30,000/- with the averment that she had invested the said amount with PACL India Ltd on 12/05/2012 as per registration certificate no. U032428768 dated 12/05/2012 for allotment of 600 Sq. Yd. plot. It is contended that the said agreement has matured on 12/05/2019 but she has not heard anything further from PACL.

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21.(a) The applicant Shri Vishal s/o Hari Lal seeks refund of Rs. 30,000/- with the averment that he had invested the said amount with PACL India Ltd on 28/01/2009 as per registration certificate no. U032178693 dated 28/01/2009 for allotment of plot. It is contended that the said agreement has matured on 24/01/2016 but he has not heard anything further from PACL.

(b) The applicant Shri Vishal s/o Hari Lal seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 20/01/2009 as per registration certificate no. U032178675 dated 20/01/2009 for allotment of plot. It is contended that the said agreement has matured on 24/01/2016 but he has not heard anything further from PACL.

(c) The applicant Shri Vishal s/o Hari Lal seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 31/10/2009 as per registration certificate no. U032215305 dated 31/10/2009 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 31/10/2019 but he has not heard anything further from PACL.

22. The applicant Shri Suraj Bhan s/o Ram Nath seeks refund of Rs. 10,000/- with the averment that he had invested the said amount with PACL India Ltd on 18/04/2011 as per registration certificate no. U032357744 dated 18/04/2011 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 18/04/2018 but he has not heard anything further from PACL.

23. The applicant Santosh d/o Vijay Kumar seeks refund of Rs. 10,000/- with the averment that she had invested the said amount with PACL India Ltd on 10/07/2010 as per registration certificate no. U032278467 dated 10/07/2010 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 10/10/2016 but she has not heard anything further from PACL.

24. The applicants above named are seeking recovery of the amounts indicated above but prayer for refund of money invested with PACL cannot be dealt with by me because my mandate is confined to dealing with objections/representations received by the Committee against attachment of properties detailed in [www.auctionpacl.com](http://www.auctionpacl.com) and which aspect is duly referred to in the order dated 15/11/2017 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors. No notice is thus required to be issued to the above named persons and the applications

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detailed above seeking refund of the amounts claimed therein cannot be entertained by me and are accordingly rejected.

**Date : 18/12/2018**



**R. S. Virk**  
**Distt. Judge (Retd.)**